

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1659/95.

New Delhi, dated this the 4th December, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Shri Charan Singh,
S/o Shri Jag Ram,
R/o House No.1442, Saini Mohalla,
Najafgarh,
New Delhi-110043.
2. Shri G.D. Sharma,
S/o Shri Narain Singh Sharma,
R/o House No. A-16,
Vill. & P.O. Tikri Kalan,
New Delhi-110041. APPLICANTS

(By Advocate: Shri Ashok)

VERSUS

1. Govt. of
NCT of Delhi,
through its Chief Secretary,
5, Shyam Nath Marg,
Delhi-110054.
2. The Development Commissioner,
Govt. of NCT of Delhi,
Development Deptt.,
Transport Authority Building,
Under Hill Road,
Delhi-110054. RESPONDENTS

(By Advocate: Shri Raj Singh)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. Both counsel agree that this O.A. may be disposed of with a direction to the Respondents to consider the contents of the representation dated 25.4.95 filed by the applicants in accordance with rules and instructions on the subject and dispose of the same with detailed, speaking and reasoned

Re

order under intimation to the applicant within two months from the date of receipt of a copy of this order.

3. This O.A. is disposed of accordingly.

No costs.

A Vedavalli
(Dr. A. Vedavalli)

Member (J)

S.R. Adige
(S.R. Adige)

Member (A)

/GK/